

DIVISION BENCH
COURT - II

S-8

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/388(KB)2021
IA(I.B.C)/897(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST MAY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS SALIL AGGARWALA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Alisha Kar, Adv.] For Financial Creditor

ORDER

1. Ld. Counsel for the Financial Creditor present.
2. **IA(I.B.C)/897(KB)2024**
 - a) It seems that this IA has been filed by the Applicant/Resolution Professional to bring on record its report before this Bench.
 - b) Resolution Professional shall send its report upon the Personal Guarantor. Upon receipt of the Report filed by the Resolution Professional, Personal Guarantor shall raise its objection(s), if any, within a period of 10 days, failing which appropriate Order(s) be passed in the next date of hearing, in accordance with law.
3. Post this matter on **21.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

PH